

**HIGH COURT OF UTTARAKHAND**  
**NAINITAL**

**NOTIFICATION**

[Refer to Rule 4 (v)]

No. 276 /UHC/Admin.A/2011

Dated: December 21, 2011.

By virtue of the power vesting in the High Court of Uttarakhand under Section 16(2) of the Advocates Act, 1961 and based upon the decision of the Hon'ble High Court of Uttarakhand taken in its meeting held on 19.12.2011, Mr. Chakra Dhar Bahuguna is hereby designated as a Senior Advocate in terms of Section 16(2) of the Advocates Act, 1961 with immediate effect.

**By Order of the Court,**

Sd/-

**(Ram Singh)**

Registrar General.